# CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

## CP No.365 of 2004 OA No.199/2004

New Delhi this the 7th day of September, 2005

# Hon'ble Mr. V.K.Majotra, Vice Chairman (A) Hon'ble Mrs. Meera Chhibber, Member (J)

- 1. Ramaavtar S/0 Shri Surja Ram
- 2. Hari Ram S/0 Shri Balumal
- 3. Ashok Bhandari S/0 Shri P.K.Bhandari
- 4. Ashok Kumar S/0 Shri Hira Lal
- 5. Rajesh Bhandari S/0 Shri Parvesh Kumar
- 6. Ajay Kumar S/0 Shri Hari Ram
- 7. Gopal Sharma S/0 Shri Kishan Kumar Sharma
- 8. Ram Babu Gupta S/0 Shri Gorayhan Lal
- 9. Ramphul Meena S/0 Sh. Jai Naram Meena
- 10. Amit Kumar S/0 Sh. Jagdish Lal
- 11. Vijay Kumar S/0 Shri Hari Ram
- 12. Lakki Karanchandani S/0 Sh.Ramesh Kumar
- 13. Shaijad S/0 Sh.Gafur Khan
- 14. Nisar Khan S/0 Sh.Malkhan Khan
- 15. Ashok Kumar S/0 Shri Ram Narain



- 16. Lakhan Kumar S/0 Shri Hanuman Parshad
- 17. Jaswant Singh S/0 Shri Lal Chand
- 18. Nizam Khan S/0 Sh.Hussain Khan
- 19. Shankar S/0 Shri Hamuman Singh
- 20. Ali Hassan S/0 Shri Abdul Karim
- 21. Ayub Ali Panwar S/0 Shri Nathu Khan Panwar
- 22. Babu Singh S/0 Sh.Mool Singh
- 23. Raju Mehra S/0 Shri Ram Chander Mehra
- 24. Salim Khan S/0 Shri Hussain Khan
- 25. Sabir Ali Bhati S/0 Sh.Rasul Khan Bhati
- 26. Sattar Khan S/0 Shri Dinnay Khan
- 27. Raju Hach S/0 Shri Bhadur Singh
- 28. Salim Khan-II S/0 Sh.Gafur Khan
- 29. Ganesh Vyas S/0 Sh.Shiv Lal Vyas
- 30. Harish Kunar Prohit S/0 Shi. Bal Chand Prohit
- 31. Munshi Sayar S/0 Sh. Hussain Khan
- 32. Surinder S/0 Shri Ved Parkash
- 33. Vijay Singh S/0 Sh.Puran Singh
- 34. Tej Karan S/0 Shri Kedar Lal Berawa



- 35. Anil Kumar S/0 Shri Arjun Lal Sarsar
- 36. Nawab Ali S/0 Shri Pir Baksh
- 37. Banwari Lal S/0 Sh.Ram Niwas
- 38. Trilok S/0 Shri Ram Swarup
- 39. Mukesh S/0 Sh.Mangtu Ram
- 40. Gopal Baniwal S/0 Sh. Ram Partap
- 41. Latesh Kumar S/0 Shri Ram Lal
- 42. Sumer Singh S/0 Shri Kali Charan
- 43. Ramesh Chander Jat S/0 Sh.Hema Ram Jat
- 44. Sher Singh S/0 Shri Surja Ram
- 45. Prem Chander S/0 Shri Ram Dayal Sharma
- 46. Mahesh Kumar S/0 Shri Bhagwan Shai Baniwal
- 47. Suni Lal S/0 Shri Lai Ram Samota
- 48. Babu Lal S/0 Shri Panna Lal
- 49. Trilok Chander S/0 Sh.Hari Singh Yadav
- 50. Shiv Charan Tiwari S/0 Shri Bansi Laf Tiwari
- 51. Bhag Chand Saini S/0 Sh.Ram Chander Saini
- 52. Ashok S/0 Shri Rajesh M
- 53. Sabir S/0 Shri Nasir Khan



- 54. Satya Narain S/0 Sh. Nathu Ram
- 55. Raghubir Singh S/0 Shri Kedar Lal Berwa
- 56. Raghubir Singh Meena S/0 Sh.Mani Ram Meena
- 57. Hanik Khan S/0 Sh.Nanay Khan
- 58. Amir Khan S/0 Sh.Bannay Khan
- 59. Partosh S/0 Shri Poonam Chand Gujcati
- 60. Makub Khan S/0 Shri Rahim Khan
- 61. Laxman Ram S/0 Sh.Prabhu Ram Berwa
- 62. Indraj S/0 Sh.Gobind Ram
- 63. Ravi S/0 Shri Laxmi Narain
- 64. Rajinder S/0 Shri Surja Ram
- 65. Naval Kishore S/0 Shri Laxmi Narain
- 66. Shankar Lal S/0 Shri Mohan Lal
- 67. Pappu Goyar S/0 Shri Charan Dass
- 68. Dhan Raj S/0 Sh. Manshi Lal Dagar
- 69. Roshal S/0 Shri Mdan Kumar

(All are parcel porters who have worked under Contractor at North Western Railway, Jaipur Division under

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Shri Umesh Paliwal, Contractor, Railway Parcel Lease Holder, 246, Kamla Market, Asaf Ali Road, Delhi.

.. Applicants

(By Advocate Shri Yogesh Sharma)

#### **VERSUS**

- Shri S.B. Bhattacharya,
  General Manager,
  North Western Railway, Jaipur
- Shri A.K.Verma,
  Divisional Railway Manager,
  North Western Railway, Jaipur.

..Respondents

(By Advocate Shri R.L.Dhawan)

### ORDER (ORAL)

(Hon'ble Mrs Meera Chhibber, Member (J)

This Contempt Petition have been filed by the applicants alleging disobedience of Tribunal's order dated 23.1.2003 passed in OA 199/2004. By the said order respondents were directed to extend the same exercise/dispensation in the case of the applicants and to carry out the required inquiry, and verification as ordered by the Hon'ble Apex Court in the above mentioned case within a period as stipulated in the said order and to dispose of the matter as per law and decision as mentioned above. Order accordingly.





- 2. Respondents have now filed their counter affidavit wherein they have stated that in implementation of the judgment passed by this Hon'ble Tribunal, reference was made to Assistant Labour Commissioner, Lucknow (now located at Allahabad) for submission of verification report about the genuineness of the working period of the applicant in OA and the matter is being chased up for submission of his report, which is still awaited. That on receipt of verification report in respect of the applicants in the OA from the Assistant Labour Commissioner, Lucknow (now located at Allahabad) further action in their case will also be taken in terms of the directions given by the Hon'ble Supreme Court in case of All India Parcel and Goods Porters Union and Ors. Vs. Union of India and Ors (supra).
- 3. In view of the above said explanation, respondents have complied with the directions given by this Tribunal and the only action remains to be taken is to get the report of Assistant Labour Commissioner, Lucknow. In view of the above, we are satisfied that respondents have complied with the directions. Accordingly, CP is dropped with liberty to the applicants. In case they are still aggrieved, they shall have the liberty to resort appropriate



proceedings in accordance with law. Notices issued to the respondents are

discharged.

Mrs.Meera Chhibber)

Member (J)

(V.K.Majotra) Vice Chairman (A)

7.9.05

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